

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.160/94

Date of order: 27.9.'94

Kanwar Pal Sharma

: Applicant

Vs.

Union of India & Anr.

: Respondents

Mr.N.K.Gautam

: Counsel for applicant

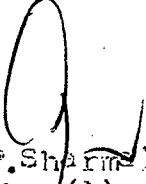
CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.)

We have heard the learned counsel for the applicant at length and have gone through the records of the case carefully. During the course of argument, the learned counsel for the applicant seeks permission to withdraw the application. Permission to withdraw the same is given with the liberty to file a fresh application provided it is not hit by the bar of limitation. The application is dismissed as having been withdrawn.


(O.P.Sharma)
Member(A).


(Gopal Krishna)
Member(J).